

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23-07-2024 AT 10:30 AM**

**CP (IB) No. 335/7/HDB/2022**

**AND**

**Inv. P (IBC) 31/2023, IA (IBC) 910/2023 & IA (IBC) (Liquidation) 8/2024**

**in CP (IB) No. 335/7/HDB/2022**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Financial Creditor**

**AND**

M/s. G S Biotech Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**Inv. P (IBC) 31/2023**

Learned Counsels Mr.D.Narender Naik and Ms.Pranathi Kavuturi for the Applicant present physically. Learned Resolution Professional Mr. Rajesh Chillale and Learned Counsel Mr.Vineetha for the Resolution Professional present through VC. **Order deferred till 02.08.2024.**

**IA (IBC) 910/2023**

Learned Resolution Professional Mr. Rajesh Chillale and Learned Counsel Mr.Vineetha for the Resolution Professional present through VC. Learned Counsels Mr.D.Narender Naik and Ms.Pranathi Kavuturi for the Respondent present physically. **Order deferred till 02.08.2024.**

(2)

**IA (IBC) (Liquidation) 8/2024**

Learned Resolution Professional Mr. Rajesh Chillale and Learned Counsel Mr.Vineetha for the Resolution Professional present through VC. **Order deferred till 02.08.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**